GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE LOK SABHA UNSTARRED QUESTION NO.1390 TO BE ANSWERED ON THE 27TH DECEMBER, 2017

LATERAL ENTRY OF OFFICERS

1390. SHRI HARIOM SINGH RATHORE:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

(a) the reasons for stalling the procedure of lateral entry of Armed Forces officers into Indian Administrative Service (IAS) and Indian Police Service (IPS);

(b) the measures taken / being taken to reinitiate the lateral entry system;

(c) whether lateral entry system is a better option in plugging the shortage of officers especially in IAS and IPS; and

(d) if so, the details thereof and if not, the reasons therefor?

(a) to (d): Lateral entry of Armed Forces officers was restricted to Emergency Commissioned Officers and Short Service Commissioned Officers, who were commissioned on or after the 1st November 1962 but before 10th January 1968; or who had joined any pre-commission training before 10th January 1968 but were commissioned on or after that date. This arrangement stands discontinued.

To mitigate the shortage in Indian Police Service (IPS), the Limited Competitive Examination (LCE) was introduced as a third mode of recruitment of IPS Officers in the year 2009. However, the matter is subjudice in the Hon'ble Supreme Court.

Presently, there is no provision for lateral entry of Armed Forces Officers into Indian Administrative Service (IAS) and Indian Police Service (IPS).
